

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

(SOUTHERN ZONAL BENCH) AT CHENNAI

APPLICATION NO.237 OF 2017

Manakunnam Village Padashekara

Samrakshna Samithy

Petitioner

vs

Tripunithura Municipality & others

Respondents

**AFFIDAVIT FILES BY THE 3rd RESPONDENT IN COMPLAINE WITH THE ORDER
OF THE HON'BLE NATIONAL GREEN TRIBUNAL DATED 10-8-2020**

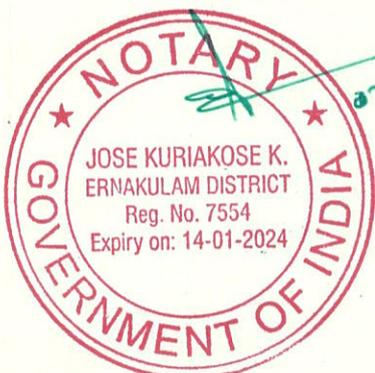
I S Shaji, aged 47 years, S/o R Sivadasan, residing at Thiruvonam, Kavanad, Kollam. 691003 do here by solemnly affirm and state as follows:-

1. I am the Secretary of the 3rd Respondent , Chottanikkara Grama Panchayath. I Know the facts of the case as borne out from the records and I am authorized and competent to swear this counter affidavit on behalf of the 3rd Respondent.
2. In pursuance of the Order of the Hon'ble National Green Tribunal dated 24.1.2020 in the present matter the District Collector, Ernakulam convened a meeting on 15-6-2020 to clean parts of the Konothupuzha falling within the territorial limits of the 3rd Respodent Grama Panchayat.
3. The 3rd Respondant has deposited a sum of 69,950/- (Rupees Sixty Nine Thousand Nine Hundred And Fifty only) in Account No.67101947759 of Deputy Director of Survey and Land Records which is the expense incurred for determining the boundaries of the Konothupuzha within the territorial limits of the 3rd Respondent, as directed by the District Collector vide the proceedings No.LB/229915/2018 dated 4-8-2020. The elected peoples representatives of the 3rd Respondent Grama Panchayat has been entrusted with the task assisting the boundary determination at the local level.
4. Moreover, it has been decided that when the boundaries of the Konothupuzha are suveyed and determined, the same would be protected by laying Coir-Geotextile, and an action plan is approved for the implimentation of the same by utilizing Rs.10 Lakhs available by including the project in Mahatma Gandhi National Rural Employment Guarantee Act. it is submitted that due to paucity of own funds , the 3rd Respondent is not in a position to devote any funds for cleaning and dredging the Konothupuzha river etc.
5. It is submitted that the 3rd Respondent is committed to rehabilitate the Konothupuzha river to its original glory and is ready and willing to extend all help and services possible for the realization of this goal.

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All the facts stated above are true

Dated this the 7th day of, October, 2020



JOSE KURIAKOSE K.
Advocate & Notary Public
Reg. No. 7554
Kaithakottil, Mulanthuruthy P. O.
Ernakulam - 682 314
Ph: 0484 - 2741461, 9447603941

എസ്. ഷാജി
സെക്രട്ടറി
ചോറ്റാനിക്കര ഗ്രാമപഞ്ചായത്ത്
Ph : 9496045789

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... Petitioner

Vs

Thripunithura Municipality & 15 ors

... Respondent

**STATUS REPORT FILED BY
RESPONDENT NO. 3**

M/s. S. Sree Kumar Associates

COUNSEL FOR RESPONDENT NO.3